

NATIONAL COMPANY LAW TRIBUNAL

COURT ROOM NO. 1,

MUMBAI BENCH

Item No. 21

C.P. (IB)/133(MB)2024

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **01.04.2024**

NAME OF THE PARTIES: **M/S MITATRONICS V/s METAL POWER
ANALYTICAL PRIVATE LIMITED**

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/133(MB)2024

- 1) Mr. Pradeep Bakhru, Ld. Counsel for the Operational Creditor and Ms. Pratibha Tiwari, Ld. Counsel for the Corporate Debtor are present.
- 2) Ld. Counsel for the Corporate Debtor seeks short accommodation in the present matter to file and place on record Affidavit in Reply to the main Company Petition. Time is allowed.
- 3) Affidavit in Reply be filed and placed on record well before the adjourned date thereby duly serving a copy thereof to the other side well in advance.

- 4) Stand over to 17.04.2024, for further consideration and hearing. This will be treated as last opportunity. No further time will be afforded to either of Parties for any purpose.
- 5) Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare